

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 200 OF 2015

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Dated: 5th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 200 OF 2015

In the matter of:

North Karanpura Transmission Co. Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R-1

Mr. M.G. Ramachandran
Ms. Anushree Bardhan for R-2

Ms. Rimali Batra for R-4

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-8

Mr. Bipin Gupta
Mr. Sunil Bansal for R-25 to R-27

Mr. Alok Shankar for TPDDL

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-33 to 37

Mr. Rishabh Donnel Singh for R-10

APPEAL NO. 201 OF 2015

In the matter of:

Talcher-II Transmission Co. Ltd.

.... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R-1

Mr. M.G. Ramachandran
Ms. Anushree Bardhan for R-2

Mr. S. Vallinayagam for R-4

ORDER

Learned counsel for the Appellant request that these matters may be adjourned for two weeks to enable him to obtain instructions from his client to resolve the matters amicably.

List these matters for directions on **09.01.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt